

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-OCW-201-2020
IN
Stamp No. 1415 of 2020

Shah Safi Memorial Trust Petitioner
Versus
Goa Housing Board & Others Respondents

Mr. Sudesh Usgaonkar with Ms. Rosette Pereira, Advocates for the Petitioner.

Mr. Manish Salkar, Government Advocate for Respondent No. 3.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 7th December, 2020

P.C.

Heard Mr. Usgaonkar, the learned Counsel for the petitioner.

2. At his request, we grant leave to amend the Petition. Necessary amendment to be carried out within a week. Amended copy of the Petition to be furnished to the learned Counsel for the respondents.

3. Mr. Salkar, the learned Government Advocate appears on behalf of respondent no. 3.

4. Issue notice to respondent nos. 1 and 2, returnable on 11.01.2021.

5. In case any of the respondents wish to file reply, they may do so on or before the next date by serving an advance copy of the same on the learned Counsel for the petitioner.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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